

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

CP No. 14/(MAH)/2016
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 18.11.2016

NAME OF THE PARTIES: M/s. K. C. Holdings Pvt. Ltd.
V/s.
M/s. Caprihans India Limited

SECTION OF THE COMPANIES ACT: 241, 242, 243, 244 of the Companies
Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.)	Aamir Ali Sheikh	i/b I.v. Merchant & Co	A
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for Respondent Nos. 1, 5 & 9

2.)	Hitesh Satharade Kond Kretes	i/b Theodore Jernick and Associates	K
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for Respondent Nos. 6 to 8

3.)	Mr. Kedar Desai Desai Desai Carimjee and Mulla	for Respondents - 2 to 4	Desai
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4.)	Zai Anandhyarajina Aparna Wagle	i/b HSA Advocates	Wagle
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	Devash Bhatt Sindh Kotian Ankita Shankar		
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Representative of Petitioner

Cont... on pg.2

Order**CP No.14/241 to 244/NCLT/MB/MAH/2016**

The Respondent side having reported that the reply is ready for filing and for the time for filing reply is already expired, the Respondent side seeks extension of time for filing the same in the Registry.

If the reply is already ready, the Respondent side is at liberty to file reply during the course of the day so that the Petitioner side will be in a position to file the rejoinder within two weeks.

The Respondent side reported that the Registry has taken objection to take the Vakalatnama on record on the ground that Vakalatnama showing that it has been signed by two Mg. Directors.

In reference to it, for the Respondent side counsel has clarified that, in Germany, since the practice of Partner and MD signing on Vakalatnama is prevalent, they filed it as they got it from Germany, believing the same, this Bench hereby directed the Registry to take the Vakalatnama on record.

List this matter for main hearing on 13.1.2017.

Sd/-

B.S.V. PRAKASHKUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)